

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 337

IA-2760/2023, IA-5838/2021

IN

IB-2611(ND)2019

IN THE MATTER OF:

Mr. Dalip Narinder Gupta Sole Proprietor

.... Petitioner/Applicant

Vs.

M/s Shree OM Enterprises Pvt. Ltd.

..... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 12.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ben Thomas George, Adv. in IA- 1574/2023

For the Liquidator : Mr. GP Madaan, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **10.05.2024.**

-Sd-

(COURT OFFICER)